

For Office use Only	
CJJD & JMFC Entry No./2024	SEAT NO.

Latest Passport size photograph to be affixed and signed across.

(Form of Application for appointment to the post of “Civil Judge, Junior Division and Judicial Magistrate First Class-2024” in the Goa Judicial Service)

INSTRUCTIONS

To be filled in by the applicant **USING BLUE INK ONLY AND IN OWN HANDWRITING** and sent to the Office of the **Registrar (Administration), High Court of Bombay at Goa, Penha-de-Franca, Porvorim-Goa** so as to reach on or before **26/07/2024** by **Registered Post OR Speed Post only**.

Should any of the particulars furnished be found to be false to the knowledge of the candidate, he/she shall, if appointed, be liable to be dismissed. The willful suppression of any material fact will be similarly punished.

In case any of the columns are not applicable to the candidate applying for the post, he/she should mention against the said columns as **“not applicable”**.

1	Salutation (Mr./Mrs./Miss.)	:	
2	Name in full, surname first (In Block Capital letters)	:	
3	Name before marriage /Earlier Name (if applicable)	:	
4	Document annexed in support of change of name (Divergence Certificate, Marriage Certificate etc.)	:	
5	Gender (Male/Female/Others)	:	
6	Permanent Address	:	

7	Address for Correspondence (any change of address should at once be communicated to the Registrar (Admin.), High Court of Bombay at Goa, Porvorim-Goa.		:			
8	e-mail Address		:			
9	Telephone and/or Mobile No.		:			
10	Are you a citizen of India?		:			
	(a)	Documents annexed in support thereof	:			
11	Nationality		:			
12	(a)	Date of birth	:			
	(b)	Age (as on the date of advertisement – YY/MM/DD)	:	Years	Months	Days
			:			
	(c)	Documents annexed in support thereof	:			
13	Place of birth (Village, Taluka, District and State)		:			
14	Do you belong to Scheduled Caste/Scheduled Tribe, Give the particulars as to which of them you belong to.		:			
	(i)	Caste Certificate Number	:			
	(ii)	Issuing District	:			
15	(a)	Father's name	:			
	(b)	Place of birth of father	:			
	(c)	Nationality of father	:			
16	Mother's Name		:			
17	(a)	Marital Status	:			

	(b)	If 'Married', Do you have :		:			
	(i)	more than one wife living (if a male)?		:			
	(ii)	married a person having already a wife living (if a female)?		:			
	(iii)	Name of husband/wife		:			
18	(a)	Number of children as on the date of advertisement		:			
	(b)	Name(s) and date (s) of birth of the child/children		:			
19	Have you earlier appeared for the written examination for the appointment to the post of C.J.J.D. & J.M.F.C. If yes, give details			:			
20	Details of Educational Qualification						
Sr. No.	Course/ Degree	University	Year of passing	Marks obtained	Maximum marks	Class/ Grade	No. of Attempts
(Note: May attach additional sheets, if required)							

21	State whether you are enrolled as an Advocate and on what date (if applicable).	Yes	No
		Date:	
22	Give the names of the Courts in which and the Judges before whom you have practiced most during last three years in the prescribed Form (Format II) annexed herewith.		
23	State full particulars of your practice as an Advocate i.e number of matters, nature of litigation, the total duration of the practice, etc. in the prescribed Form (Format III & IV) annexed herewith.		
24	State the amount of your professional earnings during the last three years and submit the copies of I.T. returns filed by you for the last three years if any.		
25	State whether you are a Public Prosecutor or Additional Public Prosecutor or Assistant Public Prosecutor or Government Advocate. If yes, state details of service.		
26	State whether you are in Government service and salaried employee/Officer of the Government or otherwise. If yes, state details of service.		
27	Whether you are claiming the eligibility as fresh Law Graduate?		
28	State whether you are a member of ministerial staff of the High Court or of Courts subordinate thereto; or the Office of the Government Pleader attached to those Courts or Superintendent in the High Court of Bombay at Goa or in the Courts subordinate thereto in Goa and holding a Degree in Law or Sub-Registrar or District Registrar in Goa and holding a Degree in Law or Legal Assistant in the Law Department of the Government of Goa or Superintendent (Legal/Drafting) in the Law Department of the Government of Goa, for not less than 5 years in the post or posts. State particulars of your service.		

29	What is your mother-tongue?	:	
	a) Are you able to speak, read & write Konkani and able to translate with clarity and ease Konkani into English and <i>vice versa</i> ?	:	
	b) Are you able to speak, read & write Marathi and able to translate with clarity and ease Marathi into English and <i>vice versa</i> ?	:	
	c) Document attached as proof of knowledge of Konkani, as required by Clause 4(k) of the detailed advertisement.		
30	Choice of medium of final written examination of Paper I & II. (English/Konkani/Marathi)	:	
31	Give below the details of two referees, who should be responsible persons, unconnected with your school, University and not related to you , testifying to your character as per Format I . (To be issued on or after the date of publication of the advertisement – The two Character Certificates must be issued by these two persons only & submitted in Original).		
Sr. No.	Name	Profession	Contact No. Postal Address

32	Are you physically fit for service in any part of the Goa State?	:	
33	Are you free from pecuniary embarrassments?	:	
34	Whether you have been compulsorily retired, removed or dismissed from Judicial Service or from service in Government or Statutory or Local Authority or failed to /could not successfully complete probation period in Judicial Service on any post, or in Government or Statutory or Local Authority.	:	
35	Whether you are facing any disciplinary action from the Bar Council of India or Bar Council of Maharashtra and Goa or any Bar Association or any other professional body. If yes, give the details.	:	
36	Are you facing any criminal prosecution in any Court of Law? If yes, give the details.	:	
37	Whether you have been ever convicted by any Criminal Court of any offence or an offence involving moral turpitude or have been permanently debarred or disqualified by the High Court or the Union Public Service Commission or any State Public Service Commission from appearing for examinations or selections conducted by it? If yes, give the details.	:	
38	Details of payment		
	(i) e-Challan No.	:	
	(ii) Date	:	
	(iii) Amount	:	

39	List of enclosures/documents	:	
----	------------------------------	---	--

Place :
Date :

(**Signature of the Applicant**)

D E C L A R A T I O N – (A)

[To be submitted in Original]

I, the applicant Mr./Mrs./Miss. _____ do hereby solemnly affirm that all the details filled up in the application are true and correct as per my knowledge. **I am fully aware of the fact** that, if any information is found to be false/incorrect, I will be liable to be disqualified from the process of selection and if selected/appointed, my services would be liable to be terminated without any notice.

Place :

()

Date :

Signature of the Applicant

D E C L A R A T I O N - (B)

[To be submitted in Original]

I, Mr./Mrs./Miss. _____
son/daughter/wife of Mr./Mrs. _____, age _____ years,
residing at _____ do hereby declare that,

- (1) I have submitted an application for the post of Civil Judge Junior Division & Judicial Magistrate First Class - **2024**
- (2) I have _____ living child/children as on today. Out of them, _____ child/children is/are born after 30.06.2005. (If yes, mention date/s of birth).
_____.
- (3) I am aware of the explanation relating to number of children and the two provisos appended to clause No.14(f) of the advertisement dated _____

Place : (_____)
Date : **Signature of the Applicant**

[Note: The above Declaration-(B), should also be filled in and signed by unmarried candidates stating 'Not Applicable' wherever required.]

FORMAT No. – I

CHARACTER CERTIFICATE -1

[To be submitted in Original]

This is to certify that Mr./Mrs./Ms. _____,
Son/Daughter/Wife of _____,
residing at _____
who is applying for the post of CJJD & JMFC in the Judicial Service of the State
of Goa (Recruitment-2024), is well known to me for the past _____ years
and the candidate's character and conduct are good. He/She is not my relative.

Date :-
Place :-

Signature of the Person
Issuing Certificate

Details of the Person Certifying :

Name :

Address :

Mobile/Land Line (with STD Code) No. :

Note: The Character Certificate must be issued by the persons whose names are mentioned at Sr. No.31 of the application form.

FORMAT No. – I

CHARACTER CERTIFICATE -2

[To be submitted in Original]

This is to certify that Mr./Mrs./Ms. _____
Son/Daughter/Wife of _____,
residing at _____
who is applying for the post of CJJD & JMFC in the Judicial Service of the State
of Goa (Recruitment-2024), is well known to me for the past _____ years
and the candidate's character and conduct are good. He/She is not my relative.

Date :-

Place :-

Signature of the Person
Issuing Certificate

Details of the Person Certifying :

Name :

Address :

Mobile/Land Line (with STD Code) No. :

Note: The Character Certificate must be issued by the persons whose names are mentioned at Sr. No.31 of the application form.

FORMAT No. - II

[To be submitted in Original]

Details of courts and name of the Judges before whom I have practiced during the period of **three years** immediately preceding the date of the publication of the advertisement.

Sr. No.	Period	Name of the Court	Name of the Judge	Case No.
1				
2				
3				
4				
5				
6				
7				
8				
9				
10				
11				
12				
13				
14				

I, hereby, declare that the above furnished particulars are true, correct and complete to the best of my knowledge and belief.

Date :**(Name and Signature of Applicant)****Place :**

FORMAT No. - III

[To be submitted in Original]

I, _____, hereby state, that I am enrolled as an Advocate since _____ with Bar Council of Maharashtra and Goa and my enrollment number is _____. I am practicing as an Advocate at (place/s) _____ since the date of my enrollment. I have been practicing as an Advocate for not less than three years on the date of publication of the present advertisement. The total duration of my practice as on the date of advertisement as an Advocate is _____ years.

I, hereby, declare that the above furnished particulars are true, correct and complete to the best of my knowledge and belief.

Date :

(Name and Signature of Applicant)

Place :

FORMAT No. - IV

[To be submitted in Original]

Particulars of practice as an Advocate i.e. number of matters, nature of litigation, the duration of the practice, etc.

Sr. No.	Matter No. / Case No.	Nature of Litigation (Section / Act)	Duration of Practice

Date :**(Name and Signature of Applicant)****Place :**